

(Shri Paban Kumar Bansal.)

of the Standing Committee on Communications relating to the Ministry of Information and Broadcasting and the Minutes of the sittings of the Committee relating thereto:

- (1) Twentieth Report on Action Taken by the Government on the Recommendations contained in the Ninth Report of the Standing Committee on Communications on Films Division.
- (2) Twenty-first Report on Action taken by the Government on the Recommendations contained in the Tenth Report of the Standing Committee on Communications on National Centre of Films for Children and Young People.

13.06 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 8th August, 1995."

13.06 1/2 hrs.

**Payment of Bonus (Amendment) Bill as passed by  
Rajya Sabha**

SECRETARY-GENERAL : Sir, I lay on the Table the Payment of Bonus (Amendment) Bill, 1995 as passed by Rajya Sabha on the 8th August, 1995.

13.07 hrs.

BUSINESS ADVISORY COMMITTEE

**Fifty-third Report**

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, I beg

to move:

"That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 8th August, 1995."

MR. DEPUTY SPEAKER : The question is:

"The this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 8th August, 1995."

*The motion was adopted.*

13.08 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need To Rectify Anomalies in Providing Housing Benefits to Sc/st and Other Backward Classes under Indira Awas Yojana**

DR. VISWANATHAM KANITHI (Srikakulam): Sir, permanent housing and *pucca* abodes to all families in the country is an undisputed essential requirement. But majority of the families, especially in the rural areas are not able to build all weather proof houses due to low per capita income. The labour classes and the small marginal farmers, agriculture department artisans and the fishermen community could not improve their age old thatched shelter. Under the scheme, Indira Awas Yojna, during the last ten years, about 17 lakh houses could be given to poor sections of Scheduled Caste and Scheduled Tribe communities, when their houses were damaged due to natural calamity like fire, flood or rain. Of late, this facility has been extended to other economically backward classes and during the years 1995-96 ten lakh houses are to be allotted to all the States in the country. However, there are some lacunae in the existing rules.

I urge upon the Government to rectify the anomalies and instruct the State Governments to form a committee consisting of Members of Parliament and Legislative Assemblies and process and finalise the beneficiaries - rural and urban - according to the guidelines. Especially, the 'first come first served' bases should be observed while following the other guidelines since this is funded by the Central Government.